

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(1)

OA 1415/2003

New Delhi, this the 29th day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Sh. Mahadev Prasad  
S/o Sh. Gaya Deen, Retd. M.C.M./Hd. Clerk  
O/O Sr. Section Engineer, N.Rly.  
Tughlakabad, New Delhi.  
R/o E-359, Sector-23, Raj Nagar  
Ghaziabad (UP)  
earlier resided in Qr. No.4/7  
Railway Colony, Kishan Ganj  
Delhi - 110 007.

...Applicant

(None present)

V E R S U S

Union of India through

1. The DRM  
N.Railway, State Entry Road  
New Delhi - 110 001.
2. General Manager  
N.Railway Hdqrs.  
Baroda House,  
New Delhi - 110 003.

...Respondents

O R D E R (ORAL)

Shri Shanker Raju,

Applicant was allowed to retain Govt. accommodataion, but his leave account is yet to be settled by the respondents. Settlement of rent has also not been done and the terminal benefits are yet to be paid. Applicant preferred representation in this regard to the respondents on 12-5-2002 as well as on 17-5-2002.

2. OA is disposed of with directions to the respondents to settle the pending claim of the applicant contained in his representations in accordance with rules and instructions within a period of one month from the date of receipt of a copy of

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this order by a detailed and speaking order.

3. Let a copy of this order be sent to the respondents.

4. OA is disposed of as above.

S. Raju

( SHANKER RAJU )  
MEMBER ( J )

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to get MA for Emissions or Taxes